



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 17th January 2020

S.O **26** .-Whereas, on 28-06-2012 P/S Zainpora received a written docket from HC Gh. Nabi No. 46/Spn, Camp Manihal to the effect that he along with other Nafri was deployed for patrolling duty at Manihal Shopian. In the meantime Hurriyat activists of "Geelani" Group namely Shakeel Ahmad Itoo , Mohd Yousuf Ganie @ Falaie , Shakir Ahmad Mir , Nazir Ahmad Mantoo , Mohd Ashraf Sehraie , Mohd Amin Parray , Mohd Amin Ahanger and Javid Ahmad Fallay organized a gathering at Jamia Masjid Manihal and delivered anti-national speeches. These separatists incited the people to protest against the State Government, flared up the sentiments of the people by spreading false propaganda that the Dastageer Sahib RA, Shrine has been set ablaze by State machinery; and

2. Whereas, a case FIR No. 57/2012 U/S 153-A RPC 13 ULA(P) Act,1967 was registered at Police Station Zainapora and investigation was taken up; and

3. Whereas, during the course of investigation, statement of witnesses acquainted with facts and circumstances of the case were recorded under relevant provisions of law. Besides statement of material witnesses were recorded u/s 164-A Cr.PC statement of witnesses so recorded would inter alia reveal that above mentioned accused persons are affiliated with Hurriyat (Geelani) group, who organized a gathering at Jamia Masjid Manihal and delivered anti-national speeches. These separatists incited the people to demonstrate and protest against the state Govt., flared up the sentiments of the people by spreading false propaganda that the Dastgeer Shaib (RA), Shrine has been set ablaze by State machinery. The accused persons in their speech urged the people to continue struggle till J&K state is seceded/ liberated from the India; and

Ab

4. Whereas, during the course of investigation, the investigating officer on the basis of statement of witnesses recorded under relevant sections of law and other evidence, established a prima-facie case against the accused persons namely; 01. Shakeel Ahmad Itoo S/o Gh. Nabi Itoo R/o Monihal Shopian 2. Mohammad Yousuf Ganai @ Falaie S/o Gh. Mohd R/o Muloo Chitragam, 3. Shakir Ahmad Mir S/o Gh. Mohammad Mir R/o Zainapora, 4. Nazir Ahmad Mantoo S/o Gh. Hassan R/o Kanihama Shopian 5. Mohammad Ashraf Khan @ Sehraie S/o Shams-ud-din R/o Lolab Kupwara 6. Mohammad Amin Parray S/o Gh. Nabi R/o Kundalan 7. Mohammad Amin Ahanger S/o Gh. Hassan R/o Sangden Shopian and Javid Ahmad Fallay S/o Mohammad Ahsan R/o Ganowpora Shopian under section 13 of the Unlawful Activities (Prevention) Act 1967; and

4. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir hereby accords sanction for launching prosecution against the accused persons namely 1. Shakeel Ahmad Itoo S/O Gh. Nabi Itoo R/O Manihal Shopian, 2. Mohd Yousuf Ganie @ Falaie S/O Gh. Mohd R/O Muloo Chitragam ,3. Shakir Ahmad Mir S/O Gh. Mohd Mir R/O Zainapora, 4. Nazir Ahmad Mantoo S/O Gh. Hassan R/O Kanihama Shopian , 5. Mohd Ashraf Khan @ Sehraie S/O Shams-ud din R/O Lolab Kupwara ,6. Mohd Amin Parray S/O Gh. Nabi R/O Kundalan , 7. Mohd Amin Ahanger S/O Gh. Hassan R/O Sangden Shopian and 8. Javid Ahmad Fallay S/O Mohd Ahsan R/O Ganowpora Shopian for the

commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.57/2012 of P/S Zainpora.

By Order of Government of Jammu and Kashmir.

Sd/-

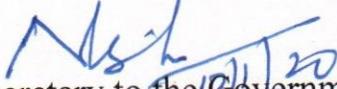
Principal Secretary to the Government
Home Department

Dated: 17 .01.2020.

No. Home/Pros/103/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-11/S/2019/41464-66 dated 11/07/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department